

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH, AHMEDABAD

MA No.110/2020

in

O.A. No. 220/2019

Dated this the 11th day of March, 2020

CORAM:

Hon'ble SH.M.C.Verma, Member (J)

Shwetha Dadhich,
Wife of Dr.Dharmendra Shandilya,
Aged 41 years,
Residing at:A-2/50,
Shreeji Villa-3,
Nr.Deendayal Upadhyay Town Hall,
Ajwa Road,
Vadodara,
Vadodar– 390 019

Applicant

(By Advocate : Shri Joy Mathew)

VERSUS

1. Kendriya Vidyalaya Sangathan,
Notice to be served through
The Commissioner,
18, Institutional Area,
Shaheed jeet Singh Marg,
New Delhi – 110 016
2. The Assistant Commissioner (Estt-II/III),
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed jeet Singh Marg,
New Delhi – 110 016.

3. The Deputy Commissioner,
Regional Office,
Kendriya Vidyalaya Sangathan,
Gyandep Sector – 30,
Gandhinagar (Gujarat)
PIN – 382 030.
4. Mr.Jitendra Bhatnagar,
Post Graduate Teacher,
Kendriya Vidyalaya No.3,
AFS, Makarpura,
Vadodara – Pin 390 014. Respondents

**(By Advocate : Shri Shashikant Gade
Shri A.L.Sharma R4)**

O R D E R (ORAL)

Per : Hon'ble Shri M.C.Verma, Judicial Member

1. MA No.110/2020 preferred by respondent is listed for hearing. It has been stated in said MA that applicant had filed instant OA challenging her transfer from KV Surat to KV No.2 EME, Baroda and that respondent has re-considered her case and her place of posting has been modified to KV No.2 EME Baroda in place of KV Surat and therefore the OA has become infructuous and it may be disposed of.
2. Learned counsel for applicant of MA, Shri Shashikant Gade pressing the MA and referring annexures of MA particularly order dated 13.02.2020, Annexure R-2 showing that place of posting of applicant has been

modified to KV No.2 EME Baroda in place of KV Surat made request that OA has become infructuous.

3. Learned counsel for applicant of OA and respondents' of MA, Shri Joy Mathew advocate, submits that in view of order (Annexure R2) applicant does not want to press the OA, and same may be disposed of.
4. Having taken note of submissions made at Bar, MA No.110/2020 stands allowed.
5. It reflects from the records that OA was admitted and was directed to be placed before the 'Division Bench' for final hearing but in view of allowing aforesaid MA, OA does not survive being infructuous and therefore is disposed of accordingly.
6. Since OA has also been disposed of, therefore, there is no necessity to place that OA before Division Bench. Any other MA, if is pending, also disposed of as not survived.

(M.C.Verma)
Member (J)

SKV